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GOVERNMENT OF INDIA
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(DEPARTMENT OF REVENUE AND INSURANCE)

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NEW DELHI: THE 26th February, 1969.

NOTIFICATION
INCOME-TAX

No.14(F.No.12/228/68-ITB) : In pursuance of sub-clause (f) of clause (iii) of sub-section 3 of Section 194-A of the Income Tax Act 1961 (43 of 1961) the Central Government hereby notifies M/s Amratlal Ravjibhai Parikh, Manek Chowk, Ahmedabad for the purposes of the said sub-clause.

No.14(F.No.12/228/68-ITB) Deputy Secretary to the Government of India
To
Manager,
Government of India Press,
New Delhi.

R.D. Saxena
(R.D. Saxena)

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Deputy Secretary to the Government of India

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